

THE APPROPRIATION BILL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI DIGVIJAY SINGH): Madam, I beg to move:

That the Bill to...

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : महोदया यह जो चेन्ज आज़ के आर्डर पेपर में नहीं था वह हाउस के अंदर चेन्ज सर्क्यूलेट किया गया है। मैं समझता हूँ कि सरकार की यह उचित कार्यवाही नहीं है। पहले भी ये बिल थे अगर इनको एजेन्डा में शामिल कर लिया जाता तो अच्छा होता... (व्यवधान)

उपसभापति : यह पहले से निर्णय हुआ था एंडवाइज़री कमेटी में कि जो कुछ भी लोकसभा में बिल आएंगे हमारे हाउस में वह पास होंगे। इसीलिए हाउस एक्सटेंड हुआ था कि हम लोगों ने ऐप्रोप्रियेशन वगैरह पास करने हैं। रात को 11 बजे मैसेज आया और आप लोग 7 बजे से ही बाहर चले गए थे...

श्री जगदीश प्रसाद माथुर : सुबह भेज दिए गए होते तो अच्छा होता... (व्यवधान)

उपसभापति : सुबह हंगामे में कोई चीज रिपोर्ट ही नहीं हो रही थी। इसलिये 12 बजे रिपोर्ट होने तक के लिए रुकना पड़ा। हम लोगों को खाली वापस ही भेजने से ये मनी बिल पास करने ही है। इस पर भी निर्णय हुआ था कि ऐप्रोप्रियेशन पर भी भाषण नहीं होंगा। आप चोग शान्ति रखें तो मुझे भी मौका मत दीजिए भाषण का और बिल पास करिए।

SHRI DIGVIJAY SINGH: Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 & 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI DIGVIJAY SINGH: Madam, I beg to move:

That the Bill be returned.

The question was put and the motion was adopted.

I. THE JAMMU AND KASHMIR APPROPRIATION BILL, 1991 AND

H. THE JAMMU AND KASHMIR CRIMINAL LAW AMENDMENT (AMENDMENT) BILL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI DIGVIJAY SINGH): Madam, I beg to move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of the financial year 1990-91, as passed by the Lok Sabha, be taken into consideration.

Madam, this Bill arises out of a sum of Rs. 128. 53 crores voted by the Lok Sabha on 10th January, 1991, and Rs. 0. 19 crores charged on the Consolidated Fund of the State of Jammu and Kashmir. These amounts have been shown to cover the additional requirements in the current financial year. Full details of the provisions are available in the Supplementary Demands circulated to the Members on the 28th December, 1990.

Madam, I commend the Bill for the consideration of the House.